

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 610
IB-204/ND/2021**

**IN THE MATTER OF:
Union Bank Of India**

...PETITIONER

Vs.

M/s. Supertech Ltd.

...RESPONDENT

Section

U/s 7 of IBC Code, 2016

**Order delivered on 30.05.2022
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial Creditor :

For the Respondent/Corporate Debtor :Mr. Bishwajit Dubey, Ms. Srideepa
Bhattacharyya, Ms. Neha Shivhare,
Advocates for the Respondent No. 1
IRP.

ORDER

IA-1978/2022

Heard the submissions made by the Ld. Counsels for both the parties. Ld. Counsel for the Applicant has prayed for grant of time to amend the application consequent of merger between two companies of L & T. The new entity is now L & T Finance Ltd. Therefore, Ld. Counsels are directed to take necessary steps for amending the application and reply as per law. Two day's time is granted for filing the rejoinder by the Applicant. Matter may be posted after vacations. Two week's time is granted in the matter. List the matter on **12.07.2022.**

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**(Hemant Kumar Sarangi)
Member (T)**

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**(P.S.N Prasad)
Member (J)**

(Annu)